

PUNJAB VIDHAN SABHA

BILL NO. 31-PLA-2020

THE CODE OF CIVIL PROCEDURE (PUNJAB AMENDMENT)

BILL, 2020

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BILL

*further to amend the Code of Civil Procedure, 1908, in its application to the State of Punjab.*

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| 1. | (1) This Act may be called the Code of Civil Procedure (Punjab Amendment) Act, 2020.  | Short title and Commencement.                     |
|    | (2) It shall extend to the whole of the State of Punjab.  |   |
|    | (3) It shall come into force on and with effect from the date of its publication in the Official Gazette.   |   |
| 2. | In the Code of Civil Procedure, 1908, in its application to the State of Punjab, in section 60, in sub-section (1), in the proviso, in clause (b), after the words and sign "judgment-debtor is an agriculturalist," the words and sign "his agricultural land to the extent of two and half acres," shall be inserted. | Amendment of section 60 of Central Act 5 of 1908. |

**STATEMENT OF OBJECTS AND REASONS**

The Code of Civil Procedure (Punjab Amendment) Bill, 2020 is aimed to protect farmers from attachment of land as a consequence of an agreement or otherwise, with a view to safeguard their livelihood.

**AMARINDER SINGH,**  
Chief Minister, Punjab.

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**CHANDIGARH**  
**THE 19th OCTOBER, 2020**

**SHASHI LAKHANPAL MISHRA**  
**SECRETARY.**

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**N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 19<sup>th</sup> October, 2020 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**